## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/2/2016

NAME OF THE PETITIONER(S)

: John S. Dorai

NAME OF THE RESPONDENT(S)

: M/S The Church of South India Trust Association & others

SECTION

: 241

SI.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
J.	J. JENNY	Coursel for the impleding	J. Leny
		Course for the impleding Pelihioners in CANOS-432-44/2017 in CP.NO.2/2016	J
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3.	S. Bharathirajan.	counsel by R2 to R11	Siply
2.	R. Padmadras	Par de Palita	Late
(1	V -1	ORDER	

Counsel for petitioner present. Counsels representing R1, R2 to R11 and counsel for the impleading petitioners in the CP are present. Counsel for R1 filed a copy of the order passed by the Hon'ble High Court of Madras W P No.32457 of 2017 and W M P No.35754 of 2017 stating that there is an order of stay in relation to the proceedings of ROC-CHN/IPC/00346/2016 dated 12.1.2016. It is further submitted that the matter before the High Court of Madras is posted to 22.02.2018. Counsels representing the respondents prayed for time to make submissions in relation to the proceedings of the High Court of Madras. Time is enlarged at request. Put up on 08.03.2018.

(S VIJAYARAGHAVAN)
Member(Technical)

(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

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